

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT)(Ins.) No. 16 of 2021

IN THE MATTER OF:

**Dinesh Vatsayan(Suspended Director BBN Foods
Hi-Tech Processing Pvt. Ltd.)**

...Appellant

Vs.

**Gurdev Bassi (Liquidator, BBN Foods Hi-Tech
Processing Pvt. Ltd.) & Anr.**

...Respondents

Present:

For Appellant:

**Mr. Anupam Lal Das, Sr. Advocate, Mr. Sinha
Shrey Nikhilesh, Mr. Swastik Verma, Advocates**

For Respondent:

Mr. Sardavinder Goyal, Advocate for R-1

ORDER

(Through Virtual Mode)

25.03.2021: Learned Counsel for the Appellant submits that yesterday, the 'Resolution Professional' has sent him e.mail and need some queries. He undertakes to satisfy the queries within two days.

Learned Counsel for the Respondent No. 1 is directed that after receiving the clarification from the Appellant, he shall place the 'Resolution Plan' before the 'Committee of Creditors' (CoC). Meeting of CoC be scheduled on 30th March, 2021.

...contd./

Let the matter be fixed for '**Orders**' on **31st March, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Ss/kam